

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP No-501/2019 in
OA No-1386/2016
MA No-559/2020**

New Delhi, this the 28th day of February, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

S.K. Shrivastava
S/o late B.P. Shrivastava
Age: 63, R/o : 2/8 Aryabhat Enclave
Ashok Vihar, P-III, Delhi-110052. Petitioner
(through Sh. A.K. Behera)

Versus

1. Dr. G. Narendra Kumar
Principal Secretary
Department of Training and Technical Education
Muni Maya Ram Marg
Pitampura, Delhi-110088.

2. S.S. Gill
Through its Director
Department of Training and Technical Education
Muni Maya Ram Marg
Pitampura, Delhi-110088. Respondents

(through Sh. Amit Anand)

ORDER(ORAL)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

The petitioner herein, filed OA No. 1386/2016 claiming relief in the form of declaration to the effect that he is entitled to remain in service

till the age of 62 years. The OA was allowed through an order dated 05.04.2019 and it was modified on certain aspects, on 20.09.2019. This contempt case is filed alleging that the respondents did not implement the order passed in the OA, as modified at a later stage.

2. Today, learned counsel for the respondents has placed before us a copy of the order dated 27.02.2020, through which the applicant was re-induced into service.

3. With this, the order in the OA stands complied with. We, therefore, close the contempt case.

MA No. 559/2019

This application is filed with a prayer to extend the time for implementation of the order passed on 05.04.2019 and 20.09.2019. Having regard to the facts and circumstances of the case, the MA is ordered.

**(A.K. Bishnoi)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

/ns/